

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No.2395/98

New Delhi this the 4th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastry, Member (A)

Jagdish Chand
S/o Shri Gariba,
R/o H. No. 11, Masjid Lane,
Jangpura, Bhogal,
New Delhi-110 014.

...Applicant

(By Advocate: Shri A.K. Behera)

Versus

1. Union of India through
The Secretary,
Ministry of Information Broadcasting,
Shastri Bhavan,
New Delhi-110 001.

2. The Director General,
Doordarshan,
Govt. of India,
Mandi House,
New Delhi-110 001.

3. The Director,
Central Production Centre,
Doordarshan, Govt. of India,
Asiad Village Complex,
New Delhi 110 049.

...Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

By Reddy, J.-

The only relief claimed in the OA is for regularisation of the applicant who is a Floor Assistant in Doordarshan Kendra, New Delhi. The applicant's grievance is that he has been working since January 1989 and though number of substantive vacancies have been arisen in the post of Floor Assistant, the applicant has not been considered for regularisation. Respondents have considered and appointed other persons who were juniors to the applicant. Reply has been filed in the OA. It was

stated that the applicant at present is at Serial No. 1 in the panel and hence he will be considered in the next vacancy.

2. The OA is, therefore, disposed of with a direction to the respondents to consider the case of the applicant for regularisation in the post of Floor Assistant in the next available vacancy reserved for Scheduled Caste as it is represented by the learned counsel for respondents that in the respondents' organisation the roster for reservation is followed. Meanwhile the applicant shall be continued in the post of Floor Assistant on the present terms and conditions of service. No costs.

I. Shanta Shastry
(Mrs. Shanta Shastry)
Member(A)

Om Bhupathy
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.